CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI



G. A. NO. 287/92

Hon ble Mr. Justice A.P.RAVANI, Chairman Hon ble Shri R.K. AHOOJA, Member

New Delhi, this 9th day of July, 1996

Shri Baljit Singh s/o Shri Tara Singh r/o 59/2, Sector-I Pushp Wihar, Saket NEW DEL.I - 110 017.

... Applicant

(By Shri J.Benerjee, Advocate)

Versus

- 1. Lt. Governor of Delhi Raj Nivas DELHI.
- 2. The Chief Secretary Delhi Administration Sham Nath Marg DELHI — 110 006.
- 3. The Director
 Department of Prevention of Food
 Adulteration
 5th Floor, I.S.B.T.
 DEL..I = 110 006.

... Respondents

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ORDER(Oral)

Learned counsel for the applicant states that the representations made by the applicant against the impugned orders dated 17.6.1991 and 1.8.1984 have not been decided by the Respondent No.1 i.e. Lt. Governor of Delhi, therefore, he seeks permision to withdraw the application, if the appropriate directions are given to the concerned respondent to consider the representations of the applicant and decide the case in accordance with law.

2. In view of the aforesaid request, it is directed that Respondent No.1 shall consider the representations made by the applicant in accordance with law and take his decision thereon, latest by 30.9.1996. It is made clear Contd.....2/-

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that even if the decision is against the applicant, and the applicant is not satisfied with the same, it will not be open to the applicant to challenge the legality and validity of the impugned orders dated 17.6.1991 and 1.8.1984 (produced at ANNEXURE A-1 and A-2 respectively to the Original Application) by filing fresh Original Application. However, Respondent No.1 is directed to decide representations on merits in accordance with law, without being influenced by the fact that the applicant has not been granted liberty to challenge the impugned orders by filing fresh OA. Subject to the aforesaid

observation and direction, this OA is permitted to be

withdrawn and the same stands disposed of as withdrawn.

(R.K. AHODJA)
MEMBER(A)

(A.P.RAVANI) CHAIRMAN

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